

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION & FARMERS WELFARE

LOK SABHA
STARRED QUESTION NO. 378
TO BE ANSWERED ON THE 28TH MARCH, 2017

USE OF BANNED PESTICIDES

*378. SHRI RAYAPATI SAMBASIVA RAO:
SHRI ANTO ANTONY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण
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be pleased to state:

- (a) the details of the pesticides which are harmful to human health, livestock and environment still in use, though banned in countries abroad;
- (b) whether the Environment Protection Agency (EPA) of USA has cautioned that India has to take stock of the pesticides under use and ensure that they are replaced by less hazardous products and adopt better integrated pest management approaches and if so, the details thereof;
- (c) whether despite the ban on use of Endosulfan by the Government, it is still widely used in cultivation and if so, the details thereof along with the steps being taken to ban it completely;
- (d) whether the Insecticides Act of 1968 recommends restricted use of Endosulfan and if so, the details thereof; and
- (e) the details of the mechanism put in place to interact with manufacturers, importers and State authorities on harmful pesticides and the steps taken by the Government to ban the use of harmful pesticides/fertilizers in the country?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण ½â"ãè

(SHRI RADHA MOHAN SINGH)

(a) to (e): A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 378 DUE FOR REPLY ON 28TH MARCH, 2017.

(a): The Registration Committee (RC) constituted under Section 5 of the Insecticides Act, 1968 registers pesticides after considering their efficacy and safety to human beings, animals and environment. In addition, technical reviews are carried out from time to time to assess the safety of pesticides for their continued use. An expert committee was constituted in July 2013, to review 66 pesticides which are either banned or restricted in one or more countries of the world but continued to be registered in India. The details are at **Annexure I**.

(b): In this regard, the Registration Committee has not received any communication from Environment Protection Agency (EPA) of USA. However, the Government is popularizing Integrated Pest Management (IPM) approach under 'Strengthening and Modernization of Pest Management Approach in India' (SMPMA) Scheme. The scheme seeks to promote cultural, mechanical and biological methods of pest control and recommends judicious and safe use of chemical pesticides as a measure of last resort.

(c): The Hon'ble Supreme Court passed an ad-interim order on 13.05.2011 banning production, sale and use of Endosulfan in the country till further orders. Accordingly, the Central Government issued instructions to all the State Governments/Union Territory Administrations to implement the interim order of the Court in toto, which are binding on all manufacturers. The Secretariat of Central Insecticides Board & Registration Committee has written to the Pesticide Associations to recall Certificates of Registration for Endosulfan. These certificates are deemed to have been treated as withdrawn in compliance with the ad-interim orders passed by the Hon'ble Supreme Court.

(d): No, However, the Central Government in compliance to the aforesaid direction of the Hon'ble Supreme Court has imposed ban on production, use and sale of Endosulfan pesticide in the country.

(e): The Ministry of Agriculture and Farmers' Welfare convenes meeting with manufacturers and importers regularly to review critical issues pertaining to the Pesticides Industry. In addition, Zonal Conferences on Inputs and National Agriculture Conference are organized bi-annually with the State Governments to review, inter alia, monitoring mechanism to ensure quality of the pesticides. Technical reviews of the registered pesticides are carried out from time to time to assess the safety of pesticides for their continued use. Based on this, the Central Government has banned/restricted certain pesticides/insecticides for use in the country. The details are at **Annexure II**. In July 2013, an Expert Committee was constituted under the chairmanship of Dr. Anupam Verma, Former National Professor, IARI, New Delhi to review 66 pesticides which are either banned or restricted in one or more countries of the world but continued to be registered in India. Considering the recommendations of the Expert Committee as accorded by the Registration Committee, the Ministry of Agriculture & Farmers Welfare, vide its Notification S.O. 4212(E) dated 15th December 2016, has invited objections and suggestions from the public/stakeholders on banning/phasing out of certain pesticides. The details are at **Annexure III**.

ANNEXURE –I**LIST OF PESTICIDES WHICH HAVE BEEN BANNED/ RESTRICTED IN ONE OR MORE COUNTRIES OF THE WORLD BUT CONTINUED TO BE REGISTERED IN INDIA.**

Sl. No.	Name of the Pesticide		
1	Acephate	41	Mancozeb
2	Alachlor	42	Mepiquat Chloride
3	Aluminum Phosphide	43	Metaldehyde
4	Atrazine	44	Monocrotophos
5	Benfuracarb	45	Oxyflurofen
6	Benomyl	46	Paraquat Dichloride
7	Bifenthrin	47	Pendimethalin
8	Butachlor	48	Phorate
9	Captan	49	Phosphomidon
10	Carbaryl	50	Peitilachlor
11	Carbendazim	51	Propargite
12	Carbofuran	52	Propineb
13	Chlorfenapyr	53	Quinalphos
14	Carbosulfan	54	Sodium cyanide
15	Chlorothalonil	55	Sulfosulfurone
16	Chlorpyrifos	56	Thiodecarb
17	DDT	57	Thiometon
18	Dezomet	58	Thiophanate Methyl
19	Deltamethrin	59	Thiram
20	Diazinon	60	Triazophos
21	Dichlorovos	61	Trichlorofon
22	Dicofol	62	Tridemorph
23	Diflubenzuron	63	Trifluralin
24	Dimethoate	64	Zinc Phosphide
25	Dinocap	65	Zineb
26	Diuron	66	Ziram
27	Endosulfan (Supreme Court has banned its use)		
28	Ethofenprox		
29	Fenpropathrin		
30	Fenarimol		
31	Fenitrothion		
32	Fenthion		
33	Iprodione		
34	2,4-D		
35	Kasugamycin		
36	Linuron		
37	Methomyl		
38	Methoxy Ethyl Mercury Chloride		
39	Methyl Parathion		
40	Malathion		

ANNEXURE –II

LIST OF PESTICIDES WHICH ARE BANNED, REFUSED REGISTRATION AND RESTRICTED IN USE

I. PESTICIDES / FORMULATIONS BANNED IN INDIA

Pesticides Banned for manufacture, import and use .							
A.	1.	Aldicarb		22.	Pentachloro Nitrobenzene (PCNB)		
	2.	Aldrin		23.	Pentachlorophenol		
	3.	Benzene Hexachloride		24.	Phenyl Mercury Acetate		
	4.	Calcium Cyanide		25.	Sodium Methane Arsonate		
	5.	Chlorbenzilate		26.	Tetradifon		
	6.	Chlordane		27.	Toxaphene(Camphechlor)		
	7.	Chlorofenvinphos		28.	Trichloro acetic acid (TCA)		
	8.	Copper Acetoarsenite	B.	Pesticide formulations banned for import, manufacture and use			
	9.	Dibromochloropropane		1.	Carbofuron 50% SP		
	10.	Dieldrin		2.	Methomyl 12.5% L		
	11.	Endrin		3.	Methomyl 24% formulation		
	12.	Ethyl Mercury Chloride		4.	Phosphamidon 85% SL		
	13.	Ethyl Parathion	C.	Pesticide / Pesticide formulations banned for use but continued to manufacture for export			
	14.	Ethylene Dibromide (EDB)		1.	Captafol 80% Powder		
	15.	Heptachlor		2.	Nicotin Sulfate		
	16.	Lindane (Gamma-HCH)	D.	Pesticides Withdrawn			
	17.	Maleic Hydrazide		1.	Dalapon	6.	Simazine
	18.	Menazon		2.	Ferbam	7.	Sirmate
	19.	Metoxuron		3.	Formothion	8.	Warfarin
	20.	Nitrofen		4.	Nickel Chloride		
	21.	Paraquat Dimethyl Sulphate		5.	Paradichlorobenzene		

II. PESTICIDES REFUSED REGISTRATION

S.No.	Name of Pesticides		
1.	2,4, 5-T	10.	EPN
2.	Ammonium Sulphamate	11.	Fentin Acetate
3.	Azinphos Ethyl	12.	Fentin Hydroxide
4.	Azinphos Methyl	13.	Lead Arsenate
5.	Binapacryl	14.	Leptophos (Phosvel)
6.	Calcium Arsenate	15.	Mephosfolan
7.	Carbophenothion	16.	Mevinphos (Phosdrin)
8.	Chinomethionate (Morestan)	17.	Thiodemeton / Disulfoton
9.	Dicrotophos	18.	Vamidotion

III. PESTICIDES RESTRICTED FOR USE IN THE COUNTRY

S.No.	Name of Pesticides	Details of Restrictions
1.	Aluminium Phosphide	<p>The Pest Control Operations with Aluminium Phosphide may be undertaken only by Govt./Govt. undertakings / Govt. Organizations / pest control operators under the strict supervision of Govt. Experts or experts whose expertise is approved by the Plant Protection Advisor to Govt. of India except ¹Aluminium Phosphide 15 % 12 g tablet and ²Aluminum Phosphide 6 % tablet.</p> <p><i>[RC decision circular F No. 14-11(2)-CIR-II (Vol. II) dated 21-09-1984 and G.S.R. 371(E) dated 20th may 1999]. ¹Decision of 282nd RC held on 02-11-2007 and, ²Decision of 326th RC held on 15-02-2012.</i></p> <p>The production, marketing and use of Aluminium Phosphide tube packs with a capacity of 10 and 20 tablets of 3 g each of Aluminium Phosphide are banned completely. (S.O.677 (E) dated 17th July, 2001)</p>
2.	Captafol	<p>The use of Captafol as foliar spray is banned. Captafol shall be used only as seed dresser. (S.O.569 (E) dated 25th July, 1989)</p> <p>The manufacture of Captafol 80 % powder for dry seed treatment (DS) is banned for use in the country except manufacture for export. (S.O.679 (E) dated 17th July, 2001)</p>

3.	Cypermethrin	Cypermethrin 3 % Smoke Generator, is to be used only through Pest Control Operators and not allowed to be used by the General Public. [Order of Hon,ble High Court of Delhi in WP(C) 10052 of 2009 dated 14-07-2009 and LPA-429/2009 dated 08-09-2009]
4.	Dazomet	The use of Dazomet is not permitted on Tea. (S.O.3006 (E) dated 31 st Dec, 2008)
5.	Diazinon	Diazinon is banned for use in agriculture except for household use. (S.O.45 (E) dated 08 th Jan, 2008)
6.	Dichloro Diphenyl Trichloroethane (DDT)	The use of DDT for the domestic Public Health Programme is restricted up to 10,000 Metric Tonnes per annum, except in case of any major outbreak of epidemic. M/s Hindustan Insecticides Ltd., the sole manufacturer of DDT in the country may manufacture DDT for export to other countries for use in vector control for public health purpose. The export of DDT to Parties and State non-Parties shall be strictly in accordance with the paragraph 2(b) article 3 of the Stockholm Convention on Persistent Organic Pollutants (POPs). (S.O.295 (E) dated 8 th March, 2006) Use of DDT in Agriculture is withdrawn. In very special circumstances warranting the use of DDT for plant protection work, the state or central Govt. may purchase it directly from M/s Hindustan Insecticides Ltd. to be used under expert Governmental supervision. (S.O.378 (E) dated 26 th May, 1989)
7.	Fenitrothion	The use of Fenitrothion is banned in Agriculture except for locust control in scheduled desert area and public health. (S.O.706 (E) dated 03 rd May, 2007)
8.	Fenthion	The use of Fenthion is banned in Agriculture except for locust control, household and public health. (S.O.46 (E) dated 08 th Jan, 2008)
9.	Methoxy Ethyl Mercuric Chloride (MEMC)	The use of MEMC is banned completely except for seed treatment of potato and sugarcane. (S.O.681 (E) dated 17 th July, 2001)
10.	Methyl Bromide	Methyl Bromide may be used only by Govt./Govt. undertakings/Govt. Organizations / Pest control operators under the strict supervision of Govt. Experts or Experts whose expertise is approved by the Plant Protection Advisor to Govt. of India. [G.S.R.371 (E) dated 20 th May, 1999 and earlier RC decision]

11.	Methyl Parathion	Methyl Parathion 50 % EC and 2% DP formulations are banned for use on fruits and vegetables. (S.O.680 (E) dated 17 th July, 2001) The use of Methyl Parathion is permitted only on those crops approved by the Registration Committee where honeybees are not acting as a pollinators. (S.O.658 (E) dated 04 th Sep., 1992.)
12.	Monocrotophos	Monocrotophos is banned for use on vegetables. (S.O.1482 (E) dated 10 th Oct, 2005)
13.	Sodium Cyanide	The use of Sodium Cyanide shall be restricted for Fumigation of Cotton bales under expert supervision approved by the Plant Protection Advisor to Govt. of India. (S.O.569(E) dated 25 th July, 1989)

ANNEXURE III

NAMES OF THE PESTICIDES IN THE NOTIFICATION S.O.4212 (E)

S.No.	Name
1.	Benomyl
2.	Carbaryl
3.	Diazinon
4.	Fenarimol
5.	Fenthion
6.	Linuron
7.	MEMC
8.	Methyl Parathion
9.	Sodium Cyanide
10.	Thiometon
11.	Tridemorph
12.	Trifluralin
13.	Alachlor
14.	Dichlorvos
15.	Phorate,
16.	Phosphamidon
17.	Triazophos
18.	Trichlorfon
